# GOVERNMENT OF INDIA MINISTRY OF NEW AND RENEWABLE ENERGY

## LOK SABHA

## **UNSTARRED QUESTION NO. 3913**

TO BE ANSWERED ON 13.08.2015

## **DISPUTE OVER SOLAR ISSUE**

#### 3913. SHRI JAYADEV GALLA:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has been fighting any dispute with any foreign country on various solar and other renewable energy services;
- (b) if so, the details thereof along with the stand of that country on the matter; and
- (c) the other efforts being made by the Government to resolve these issues?

#### **ANSWER**

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE ENERGY (INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

- (a)&(b): United States has filed a petition DS-456 with WTO concerning certain measures relating to domestic content requirement for solar cells and modules in some tenders under the National Solar Mission (NSM). United States has claimed that the domestic content requirement clause appears to be inconsistent with (i) Article III: 4 of the GATT 1994 (ii) Article 2.1 of the TRIMs agreement and (iii) Article 3.1(b), 3.2, 5(c), 6.3(a) & (c) and 25 of the SCM agreement. India has claimed derogation under GATT Article III:8(a).
- (c): The case is being defended by the concerned authorities in Ministry of Commerce.

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